BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 944/2024

IN THE MATTER OF:

Ritesh Pandey ...Applicant

Versus

State of UP ...Respondent

INDEX

S. No.	Particulars	P. No.
1.	**AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, AYODHYA IN COMPLIANCE OF THE ORDER DATED 16.10.2024 WITH LATEST JOINT COMMITTEE REPORT FOR GATA NO. 542 AND 531.**	
2.	True copy of the Latest Joint Committee Survey Report has been annexed herein as **ANNEXURE R1.**	

THROUGH COUNSEL

DATE: 05.11.2024
PLACE: NEW DELHI

BHANWAR PAL SINGH JADON & PRIYANKA SWAMI
STANDING COUNSEL, STATE OF UP
NATIONAL GREEN TRIBUNAL, NEW DELHI

NOTARIAL NOTARIAL

Notary Ticket Affix Rs. 10/-

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 944/2024

IN THE MATTER OF:

Ritesh Pandey ...Applicant

Versus

State of UP ...Respondent

AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, AYODHYA IN COMPLIANCE OF THE ORDER DATED 16.10.2024 WITH LATEST JOINT COMMITTEE REPORT FOR GATA NO. 542 AND 531.

I, Chandra Vijay Singh aged about 38 currently working as District Magistrate, Ayodhya, Uttar Pradesh, do solemnly affirm and declare as under: -

Certified by Notary

1. That I am being conversant with the facts and circumstances of the case, hence I am competent to swear this affidavit.

2. That in this present Original Application before the Hon'ble National Green Tribunal, Delhi, Mr. Ritesh Pandey, Member of Parliament for Ambedkar Nagar, Uttar Pradesh, raises concerns over an environmental threat to a 4-hectare Mango Orchard in Madhya Sherwa (Uparhar)/Sherwa Ghat, containing over 300 mature trees. The petition alleges that local authorities plan to clear this orchard to construct a rest area for the Chaurasi Kosi Parikrama Marg, which would involve cutting down these trees, posing a risk of significant environmental damage. The applicant requests that the Tribunal intervene to prevent the felling of

NOTARY Umesh Narain Advocate Regd. No. 9533/12 Faizabad City Distt. Ayodhya Exp. Date 24-9-2027 GOVT. OF INDIA

05.11.24

these trees and preserve the orchard to protect the local ecosystem.

3. That this matter was listed before this Hon'ble Tribunal on 16.10.2024 in which the Hon'ble Tribunal gave directions to the deponent and the Divisional Forest Officer, Ayodhya (hereinafter referred to as DFO, Ayodhya) to appear in person and give an explanation for change in the Constitution of the Joint Committee.

Certified by Notary

4. It is submitted here most respectfully with highest regard that responsible officers including an officer as per the constitution of committee done by the Hon'ble Tribunal were deputed for inspection of the site in question i.e., Gata No. 542 and 531 on dated 27.09.2024. That the deponent sought a report from these officers who had inspected the site and prepared the report which was then submitted on 15.10.2024. It is germane to mention here that there was no intention to disregard the order of the Hon'ble Tribunal.

NOTARY Umesh Narain Advocate Regd. No. 9533/12 Faizabad City Distt. Ayodhya Exp. Date 24-9-2027 GOVT. OF INDIA

05.11.24

5. It is humbly submitted here that along with the developmental work, many religious events are also organized in the Ayodhya District on a regular basis especially since the Consecration of the Shri Ram Janmabhoomi due to which many Gazetted Officers were nominated for the inspection of this site in question. That

one of these officers was also a part of the Committee constituted by the Hon'ble Tribunal.

6. It is important to note here that the deponent and DFO, Ayodhya is unconditionally apologetic to this Hon'ble Tribunal for causing the said inconvenience. That the deponent and DFO, Ayodhya has highest regard and respect for this Hon'ble Tribunal and take the orders and directions with utmost sincerity and seriousness. That there was no intention to disregard the Tribunal's orders in any way possible but due to overburdening of work in the district other Gazetted Officers were asked to inspect the sight and the report was sought by the deponent.

7. That in compliance of the orders dated 11.09.2024 and 16.10.2024, the site in question i.e., Gata No. 542 and 531 were re-examined and inspected on dated 25.10.2024 by the Committee constituted by this Hon'ble Tribunal. That the property of the applicant i.e., Gata No. 542 and 531 situated in village and post-Sherwaghat, Tehsil Sadar, District-Ayodhya, under the Maya Range of the Forest Department is part of the Package 2 of Chaurasi Kosi Parikrama Marg which is proposed to be constructed. Certified by Notary

True copy of the Latest Joint Committee Survey Report has been annexed herein as **ANNEXURE R1.**

NOTARY
Umesh Narain
Advocate
Regd. No. 9533/12
Faizabad City
Distt. Ayodhya
Exp. Date 24-9-2027
GOVT. OF INDIA
05.11.24

8. That this land does not come under any designated Reserve Forest area under the provisions of the Indian Forest Act of 1927. It is also important to note here that the user/implementing agency for constructing the said Parikrama Marg is National Highway Division, Public Works Department, Basti.

9. It is pertinent to mention here that the land coming under the area of Package 2 of the Parikrama Marg is a private land and has not been acquired by the Government, hence no Gazette Notification has been issued to begin any kind of construction work. It is also important to mention here that under the proposal of the Parikrama Marg, a rest area was also presumed to be developed with regard to Gata No. 542 and 531 acquiring major part of this property but such is not the case as the proposal for this rest area has not been approved. Therefore, the grievance of the applicant regarding the cutting of 300 Mango Trees has been resolved as there would be no construction of any rest area.

NOTARY Umesh Narain Advocate Regd. No. 9533/12 Faizabad City Distt. Ayodhya Exp. Date 24-9-2027 GOVT. OF INDIA

Certified by Notary

10. That this implementing agency counted the obstructing trees on the basis of boundary stones placed while demarcating the Marg during the survey. That it has also been clarified by the implementing agency in its letter dated 24.10.2024 that the width of the Chaurasi Kosi Parikrama Marg in Gata No. 542 and 531 is proposed to be 60 m instead of 50 m as proposed earlier,

because Ayodhya is a place of high religious importance as lakhs of devotees visit the Shri Ram Janmabhoomi since the consecration on 22.01.2024. That the following observations were made during the survey of Gata No. 542 and 531 with regard to the number of trees:

Width of the Parikrama Marg	60 meters
Total number of Obstructing Trees	87 Trees
Bifurcation of the Trees:	Mango- 60
	Teak- 25
	Seram- 01
	Neem- 01

Certified by Notary

11. That the total length of this route is 253.60 km (design length 231 158 km) and the cost proposed by the implementing agency is Rs 7413.21 crore. That this route has been allotted National Highway-227B by the Ministry of Road Transport and Highways, Government of India, New Delhi by Gazette Notification dated 28.07.2021. That this route is being developed in a total of six packages as a two-lane road with a paved shoulder and circumambulation path. That under Package 2 of this development, the land belonging to the complainant, Shri Ravi Pratap Singh, specifically Plot Nos. 542 and 531, situated in

NOTARY Umesh Narain Advocate Regd. No. 9533/12 Faizabad City Distt. Ayodhya Exp. Date 24-9-2027 GOVT. OF INDIA

05.11.24

Village and Post-Sherwaghat, Tehsil Sadar, District Ayodhya, is located and the construction work under this package is anticipated to impact a total of 87 trees on the complainant's property.

Certified by Notary

12. It pertinent to mention here that no protected forests or trees are being affected by this project. Therefore, the trees being felled on non-protected land are being removed in accordance with the provisions of the Uttar Pradesh Tree Preservation Act, 1976. That as per these provisions, for compensation of environmental damage caused by felling of such trees, 10 trees are to be planted for every 01 tree which is felled. That following the widening of the Chaurasi Kosi Parikrama road, twice the number of trees removed will be replanted along the roadside, featuring indigenous species such as Peepal, Banyan, Kachnar, Amaltas, and Goldmohar to enhance greenery. The Divisional Office, via Letter Nos. 4683/22-1 dated 27.06.2024 and 318/22-1 dated 25.07.2024, has instructed the National Highway Section, Public Works Department, Basti, to allocate space for this plantation along the road.

NOTARY Umesh Narain Advocate Regd. No. 9533/12 Faizabad City Distt. Ayodhya Exp. Date 24-9-2027 GOVT. OF INDIA

05.11.24

13. That with regard to the issue of feeling of prohibited Mango Tree, the Government of Uttar Pradesh, Environment, Forest, and Climate Change Department, issued Gazette Notification No. 24/81-5-2020-07-93, dated 07.01.2020, specifying the tree

species that are prohibited and exempted and also lays down certain exceptional conditions under which such prohibited trees can be cut. That all these provisions are followed under the Uttar Pradesh Tree Protection Act, 1976. It is submitted here that one such exceptional circumstance or condition dictates that **'felling of such trees is necessary for execution of development work approved by the Government'** is applicable here.

14. It is humbly submitted here that no tree affected by the widening of the Chaurasi Kosi Parikrama Marg shall be felled without compliance with the provisions of the Uttar Pradesh Tree Conservation Act, 1976, and the Forest Conservation and Promotion Act, 1980. That the implementing authority has been duly notified of these requirements by this office via Letter No. 811/22-1 dated 18.08.2024.

Certified by Notary

NOTARY Umesh Narain Advocate Regd. No. 9533/12 Faizabad City Distt. Ayodhya Exp. Date 24-9-2027 GOVT. OF INDIA

15. It is important to mention here that the funds received from the Implementing Authority will be utilized by the Forest Department for plantation and maintenance along district roads and vacant lands, including Gram Samaj and forest blocks.

05.11.24

16. It is submitted here that prior consent from the State Pollution Control Board is required before the widening of the aforementioned road. It is germane to mention no proposal has been submitted to the State Pollution Control Board for this purpose. That upon receipt of such a proposal, the Board will

take necessary action under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1974, and the Environment (Protection) Act, 1986. It is also submitted here that in compliance with relevant by-laws, including the Environmental Impact Assessment Notification 2008, instructions will be issued to the implementing agency for adherence to necessary requirements.

17. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

NOTARY
Umesh Narain
Advocate
Regd. No. 9533/12
Faizabad City
Distt. Ayodhya
Exp. Date 24-9-2027
GOVT. OF INDIA

Certified by Notary

DEPONENT

VERIFICATION

Verified at Ayodhya on this 05 day of November, 2024, that the contents of the above affidavit from paragraphs 1 to 16 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

05.11.24

Attested By
Umesh Narain, Notary Public
Ministry of Law & Justice
Govt of India
Regd. No. : 9533/12

Nature of Affidavit:
Name of Deponent:
Verification Date: 05.11.2024
Verification Time: 9.30 AM
Signature Identified by:
All the formalities are complete hence verified
05.11.24
Umesh Narain
NOTARY PUBLIC
Civil Court Compound Distt. Ayodhya (U.P.)

DEPONENT

Certified by Notary

ANNEXURE R1

मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 संख्या–944/2024 रितेश पाण्डेय बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 11.09.2024 तथा 16.10.2024 की अनुपालन आख्या

मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 संख्या–944/2024 में मा0 अधिकरण द्वारा स्वयं प्रकरण का संज्ञान लेते हुए सुनवाई के उपरान्त दिनांक 16.10.2024 को आदेश पारित किया गया, जिसका प्रासंगिक अंश निम्नवत् है:–

"... 4. Pursuant to order dated 11.09.2024, District Magistrate, Ayodhya has sent a reply dated 15.10.2024 annexing therewith a copy of so called Joint Committee Report which has not been submitted by Joint Committee constituted by this Tribunal but shows lot of persons who were not appointed as members of Committee and this Committee is totally unauthorised. Neither District Magistrate nor Regional Forest Officer were authorized to nominate anybody in their place and they had no authority to change constitution of Committee. This act on their part is nothing but a sheer defiance and non-compliance of Tribunal's order which is an offence under Section 26 of NGT Act, 2010 and for such offence both the said officers are liable to be prosecuted.

5. However, before taking any further action in the matter, we find it appropriate to direct District Magistrate, Ayodhya and Divisional forest Officer, Ayodhya to appear before Tribunal on 06.11.2024 to explain as to why they chose to change constitution of Committee instead of ensuring that report is submitted by Committee constituted by this Tribunal when no power of delegation was conferred upon these officers..."

उपरोक्त के कम में सादर निवेदन करना है कि अयोध्या जनपद में राजकीय कार्यो की अधिकता के कारण इस स्तर से जॉच हेतु अन्य अधिकारियों को नामित कर दिया गया था, मा0 अधिकरण के आदेश की अवहेलना की कोई मंशा नही थी। विनम्रता के साथ अवगत कराना है कि जनपद अयोध्या में विकास कार्यो के साथ–साथ बहुत से धार्मिक आयोजन होते रहते हैं, जिस कारण इस स्तर से जॉच हेतु कई राजपत्रित अधिकारियों को नामित किया गया था, जिसमें से एक अधिकारी मा0 राष्ट्रीय हरित अधिकरण द्वारा नामित सदस्य को भी समिति में रखा गया था।

उपरोक्त परिस्थितियों के कारण उक्त स्थिति उत्पन्न हो गयी। जिलाधिकारी, अयोध्या तथा प्रभागीय वनाधिकारी, अयोध्या उपरोक्त कृत्य हेतु बेशर्त क्षमा प्रार्थी हैं। साथ ही पूरी ईमानदारी और पूर्ण आश्वासन के साथ प्रस्तुत किया जाता है कि भविष्य में इस प्रकार की पुनरावृत्ति नही होगी।

मा0 अधिकरण के आदेश दिनांक 11.09.2024 तथा 16.10.2024 के अनुपालन में मा0 अधिकरण द्वारा गठित समिति द्वारा दिनांक 25.10.2024 को उपरोक्त प्रकरण की जॉच पुनः की गयी, जिसकी जॉच रिपोर्ट निम्नानुसार है:–

चौरासी कोसी परिक्रमा मार्ग के पैकेज–2 के अन्तर्गत शिकायतकर्ता श्री रवि प्रताप सिंह का गाटा संख्या 542 व 531, ग्राम व पोस्ट–शेरवाघाट, तहसील–सदर, जनपद–अयोध्या स्थित है, जोकि वन विभाग के मया रेंज के अन्तर्गत आता है तथा जिस पर कार्यदायी संस्था राष्ट्रीय मार्ग खण्ड, लोक निर्माण विभाग, बस्ती द्वारा कार्य कराया जाना है। पैकेज–2 में कोई संरक्षित वनभूमि/उस पर स्थित वृक्ष प्रभावित नही हो रहें है।

NOTARY
Umesh Narain
Advocate
Regd. No. 9533/12
Faizabad City
Distt. Ayodhya
Exp. Date 24-9-2027
GOVT. OF INDIA

05.11.24

अभी तक उक्त ग्राम में प्रभावित निजी वृक्षों का संयुक्त निरीक्षण किया जाना अवशेष है। अतः निरीक्षण के दौरान कार्यदायी संस्था राष्ट्रीय मार्ग खण्ड, लोक निर्माण विभाग, बस्ती द्वारा सर्वेक्षण के दौरान 60 मी0 की चौड़ाई में सीमांकन करते हुए लगाये गये पत्थर के आधार पर बाधक वृक्षों की गणना करायी गयी।

कार्यदायी संस्था द्वारा लगाये गये सीमा पत्थर के आधार पर बाधक वृक्षों की गणना की गयी, जिसका विवरण निम्नानुसार है:-

- मार्ग की चौड़ाई- 60 मीटर
- बाधक वृक्षों की कुल संख्या- 87 वृक्ष
- प्रजातिवार विवरण- 1. आम-60,
  2. सागौन-25,
  3. शीशम-01,
  4. नीम-01

कार्यदायी संस्था द्वारा अपने पत्र दिनांक 24.10.2024 में यह स्पष्ट किया गया है कि गाटा संख्या-542 व 531 में चौरासी कोसी परिकमा मार्ग की चौड़ाई 60 मी0 प्रस्तावित है तथा उक्त गाटों में रेस्ट एरिया निर्माण प्रस्तावित नही है। अतः उपरोक्त गाटों में वर्तमान में कुल 87 वृक्ष मार्ग निर्माण में बाधक पाये गये।

सादर अवगत कराना है कि अयोध्या एक धार्मिक एवं पौराणिक नगरी है तथा दिनांक 22.01.20224 को श्रीराम जन्म भूमि मन्दिर प्राण प्रतिष्ठा के पश्चात् प्रतिदिन लाखों श्रद्धालुओं का जनपद अयोध्या में आवागमन होता है। श्रद्धालुओं के अत्यधिक दबाव के कारण चौरासी कोसी परिकमा मार्ग का चौड़ीकरण किया जाना प्रस्तावित है। चौरासी कोसी परिकमा मार्ग भगवान श्री राम जन्मभूमि के निकट बस्ती जनपद स्थित मखौड़ा धाम से प्रारम्भ होकर अयोध्या, अम्बेडकरनगर, बाराबंकी, गोण्डा तथा बस्ती जनपद स्थित पारम्परिक पथ से गुजरते हुए वापस मखौड़ा धाम में समाप्त होता है। पौराणिक हिन्दु मान्यता के अनुसार अयोध्या के महाराजा दशरथ द्वारा त्रेता युग में बस्ती जनपद स्थित मखौड़ा धाम में पुत्र प्राप्ति हेतु यज्ञ तथा चौरासी कोसी परिकमा की गयी थी, तब से चैत्र मास में हिन्दु धर्मावम्बियों द्वारा चौरासी कोसी यात्रा की जाती है। चौरासी कोसी परिकमा मार्ग आम जन मानस की आस्था का केन्द्र है तथा यह मार्ग श्रीराम जन्मभूमि मन्दिर को विभिन्न पौराणिक व धार्मिक स्थलों से जोड़ता है। उक्त मार्ग के चौड़ीकरण से अयोध्या में श्रीराम जन्मभूमि मन्दिर दर्शन हेतु आने वाले श्रद्धालुओं को काफी सुविधा होगी।

इस मार्ग की कुल लम्बाई 253.60 किमी0 (डिजाइन लम्बाई 231.158 किमी0) तथा लागत रूपये 7413.21 करोड़ है। इस मार्ग को सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार, नई दिल्ली द्वारा दिनांक 28.07.2021 को गजट नोटिफिकेशन द्वारा राष्ट्रीय राजमार्ग-227बी आवंटित किया गया है। इस मार्ग को दो लेन विथ पेव्ड शोल्डर एवं परिकमा पथ के रूप में कुल 6 पैकेज में विकसित किया जा रहा है, जिसके पैकेज-2 के अन्तर्गत शिकायतकर्ता श्री रवि प्रताप सिंह का गाटा संख्या 542 व 531, ग्राम व पोस्ट-शेरवाघाट, तहसील-सदर, जनपद-अयोध्या स्थित है, जिसमें कुल 87 वृक्ष प्रभावित हो रहें है।

Certified by Notary

उक्त मार्ग के चौड़ीकरण के पैकेज-2 में कोई संरक्षित वनभूमि/उस पर स्थित वृक्ष प्रभावित नही हो रहें है। गैर संरक्षित भूमि में प्रभावित होने वाले वृक्षों का पातन "उ0प्र0 वृक्ष संरक्षण अधिनियम-1976" के प्राविधानों के अन्तर्गत किया जा रहा है। जिसके अनुसार पातन से होने वाले पर्यावरणीय क्षति की पूर्ति हेतु पातन होने वाले 01 वृक्ष के सापेक्ष 10 वृक्षों

NOTARY
Umesh Narain
Advocate
Regd. No. 9533/12
Faizabad City
Distt. Ayodhya
Exp. Date 24-9-2027
GOVT. OF INDIA

05.11.24

के रोपण की धनराशि/राष्ट्रीय बचत पत्र कार्यदायी संस्था द्वारा अथवा वृक्ष स्वामी द्वारा वन विभाग के पक्ष में जमा करायी जाएगी। कार्यदायी संस्था/वृक्ष स्वामी द्वारा वृक्षों के पातन हेतु आवेदन के समय उक्त धनराशि/राष्ट्रीय बचत पत्र वन विभाग के पक्ष में जमा की जाएगी।

उ0प्र0 वृक्ष संरक्षण अधिनियम–1976 के प्राविधानों के अन्तर्गत प्रतिबन्धित तथा छूट प्रदान की गयी वृक्ष प्रजातियों के सम्बन्ध में उत्तर प्रदेश शासन पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–5 के गजट नोटिफिकेशन–24/81–5–2020–07–93 दिनांक 07.01.2020 द्वारा अधिसूचना जारी की गयी है, जिसका प्रारंभिक अंश निम्नवत् है:–

"उ0प्र0 साधारण खण्ड अधिनियम, 1904 (उत्तर प्रदेश अधिनियम संख्या 4 सन् 1904) की धारा–21 के साथ पठित उत्तर प्रदेश वृक्ष संरक्षण अधिनियम, 1976 (उत्तर प्रदेश अधिनियम संख्या 45 सन् 1976) की धारा–21 एवं 23 के अधीन शक्तियों का प्रयोग करके और सरकारी अधिसूचना संख्या 2270/14–5–2017–07–93, दिनांक 31 अक्टूबर, 2017 का अधिक्रमण करके राज्यपाल निम्नलिखित प्रजातियों के वृक्षों को निपातित किये जाने का प्रतिषेध करती है:–

(1)आम (देसी/तुकमी), (2)नीम, (3)साल, (4)महुआ, (5)बीजासाल, (5)पीपल, (6)बरगद, (7)गूलर, (8)पाकड़, (9)अर्जुन, (10)प्लाश, (11)बेल, (12)चिरौंजी, (13)खिरनी, (14)कैथा, (15)इमली, (16)जामुन, (17)असना, (18)कुसुम, (19)रीठा, (20)भिलावा, (21)तुन, (22)सलई, (23)हल्दू, (24)बाकली, (25)करधई, (26)धौ, (27) खैर, (28)शीशम एवं (29)सागौन और व्यक्तिगत कृषित या आकृषित धृति पर स्थित अन्य प्रजातियों को छूट प्रदान करती है।

2–प्रतिषिद्ध प्रजातियों के वृक्ष दिनांक 31 दिसम्बर, 2025 तक अपरिहार्य परिस्थितियों यथा–वृक्ष सूख गया हो या सूख रहा हो या व्यक्ति या सम्पत्ति के लिए खतरा पैदा कर रहा हो या सरकार द्वारा अनुमोदित विकास कार्य के निष्पादन के लिए इसका निपातन किया जाना आवश्यक हो या समुपयोज्य व्यास प्राप्त कर लिया हो अथवा यदि उसकी फलदायी क्षमता सारभूत रूप से क्षीण हो गयी हो और ऐसे वृक्ष को निपातित करने के लिए सक्षम प्राधिकारी से लिखित में अनुज्ञा प्राप्त कर ली गयी हो, के सिवाय निपातित नहीं किये जायेंगे।..."

चौरासी कोसी परिक्रमा मार्ग के चौड़ीकरण में प्रभावित होने वाले किसी भी वृक्ष का पातन "उ0प्र0 वृक्ष संरक्षण अधिनियम–1976" तथा "वन संरक्षण एवं संवर्धन अधिनियम–1980" के प्राविधानों के अन्तर्गत कार्यवाही किये बिना नही किया जाएगा। इस सम्बन्ध में इस कार्यालय के पत्रांक 611/22–1 दिनांक 16.08.2024 द्वारा कार्यदायी संस्था को अवगत भी कराया जा चुका है।

Certified by Notary

उक्त प्राप्त धनराशि से जनपद के विभिन्न मार्गों के किनारे व अन्य खाली स्थलों/ग्राम समाज की भूमि, वन ब्लाक आदि स्थलों पर वृक्षारोपण एवं अनुरक्षण का कार्य वन विभाग द्वारा किया जाएगा। साथ ही चौरासी कोसी परिक्रमा मार्ग चौड़ीकरण के उपरान्त उक्त मार्ग पर पातन किये गये वृक्षों के दोगुना वृक्षों का रोपण उक्त मार्ग के किनारे ही किया जाएगा। जिसमें पीपल, पाकड़, बरगद, कचनार, अमलताश, गोल्डमोहर तथा अन्य स्थानीय (Indigenous) प्रजातियों के पौधों का रोपण कर क्षेत्र को हरीतिमा से आच्छादित किया जाएगा। प्रभागीय कार्यालय के पत्रांक 4683/22–1, दिनांक 27.06.2024 तथा पत्रांक 318/22–1, दिनांक 25.07.2024 द्वारा मार्ग के किनारे पौधरोपण हेतु स्थल उपलब्ध कराये जाने हेतु कार्यदायी संस्था राष्ट्रीय मार्ग खण्ड, लोक निर्माण विभाग, बस्ती को पत्र प्रेषित किया गया है।

उपरोक्त मार्ग चौड़ीकरण किये जाने से पूर्व राज्य प्रदूषण नियन्त्रण बोर्ड से पूर्व सहमति प्राप्त किये जाने का प्राविधान है। तत्सम्बन्ध में कोई भी प्रस्ताव राज्य प्रदूषण नियन्त्रण बोर्ड को प्राप्त नहीं है। यदि इस सम्बन्ध में कोई भी प्रस्ताव प्राप्त होता है, तो जल अधिनियम–1974, वायु अधिनियम 1974 एवं पर्यावरण संरक्षण अधिनियम–1986 के अन्तर्गत

NOTARY
Umesh Narain
Advocate
Regd. No. 9533/12
Faizabad City
Distt. Ayodhya
Exp. Date 24-9-2027
GOVT. OF INDIA

05.11.24

जारी अधिसूचनाओं यथा–पर्यावरण प्रभाव मूल्यांकन अधिसूचना 2006 के उपविधियों के अनुरूप अग्रिम आवश्यक कार्यवाही करते हुए कार्यदायी संस्था को आवश्यक अनुपालन किये जाने हेतु निर्देश जारी किये जाऐंगें।

अतः उपरोक्तानुसार रिपोर्ट महोदय की सेवा में सादर प्रेषित है।

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
अयोध्या।

प्रभागीय वनाधिकारी,
वन प्रभाग, अयोध्या।

जिलाधिकारी,
अयोध्या।

Certified by Notary

NOTARY
Umesh Narain
Advocate
Regd. No. 9533/12
Faizabad City
Distt. Ayodhya
Exp. Date 24-9-2027
GOVT. OF INDIA

05.11.24

05.11.24

Certified By
Umesh Narain
Notary Public, Govt. of India
New Delhi
Reg. No. 9533/2012